

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 64/TT/2012

- Subject** : Approval under Regulation 86 for transmission tariff for combined assets for (i) Combined asset of 400 kV D/C Mundra-Bachchau (Triple Snowbird) transmission line alongwith associated bays at Bachchau Substation (Extn.) (Ant. DOCO 1.6.2011), 400 kV D/C Bachao-Ranchodpura TL with associated bays at Bachau and Ranchodpura S/S (Ant. DOCO 1.1.2012), 400 kV D/C Mundra-Limbdi TL (Triple Snowbird) with associated bays at Limbdi S/S (Ant. DOCO 1.1.2012) and 400 kV D/C Mundra-Jetpur line with associated bays at Jetpur S/S (GETCO) (Ant. DOCO 1.3.2012) (Notional DOCO 1.3.2012) (ii) Combined asset of New 400/220kV Bachchau Substation (Gujarat) and 1*63 MVAR Bus Reactor at Bachchau Substation (New) alongwith associated bays (Ant. DOCO 1.6.2011), 400 kV Gandhar (NTPC)-Navsari line along with associated bays at Gandhar (NTPC) and Navsari (GIS) S/S, Navsari GIS S/S (New) (Ant. DOCO 1.3.2012) (Notional DOCO: 1.3.2012) and (iii) Combined asset of 400/220 kV ICT-1 at Bachchau substation along with associated 400kV and 220 kV bays (Ant. DOCO 1.6.2011), 400/220kV ICT-2 at Bachchau substation along with associated 400kV and 220kV bays (Ant. DOCO 1.7.2011), LILO of 220kV D/C Kawas-Navsari line at Navsari GIS S/S and 400/220kV ICT I and ICT II alongwith associated bays at Navsari GIS S/S (Ant. DOCO 1.3.2012) (Notional DOCO 1.3.2012) under ATS for Mundra (400 MW) UMPP for the period from DOCO to 31.3.2014.
- Date of Hearing** : 26.11.2013
- Coram** : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A. K. Singhal, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Maharashtra State Electricity Distribution Co. Ltd. and 15 others



Parties Present : Shri M. M. Mondal, PGCIL
Shri Prashant Sharma, PGCIL
Shri B. K. Sahoo, PGCIL
Shri S. S. Raju, PGCIL
Ms. Sangeeta Edwards, PGCIL
Shri A. M. Pavgi, PGCIL
Shri Padamjit Singh, PSPCL
Shri S. Lazarus, MPPMCL

The representative of the petitioner submitted as under:-

- (a) As per the Investment Approval dated 15.10.2008, the assets covered in the instant petition were to be commissioned within 48 months from the date of Investment Approval, i.e. by 1.11.2012. All the assets were commissioned on time except for part of Asset I, which was commissioned after a delay of two months on 1.1.2013;
 - (b) Time over-run in case of part of Asset I was due to severe RoW problems and reasons for delay have already been submitted. The reasons for delay are beyond the control of the petitioner and hence the delay may be condoned
 - (c) Revised Management Certificate has already been filed. The total cost of the transmission system is within the approved cost.
2. The representative of MPPMCL filed the reply.
 3. The representative of PSPCL sought some time to file reply in the matter.
 4. The representative of the petitioner sought time to file rejoinder to both the replies of MPPMCL and PSPCL, if filed.
 5. In response to the query of the Commission, the representative of the petitioner submitted that completion cost of the project is within the actual cost and hence there is no need to file the RCE. The Commission directed PSPCL to file its reply by 15.12.2013 and PGCIL to file its rejoinder, if any, by 25.12.2013.
 6. The Commission observed that 400 kV Mundra-Jetpur transmission line was commissioned in two parts, Jetpur-Surajbari part on 1.9.2012 and Surajbari-Mundra part on 1.1.2013 and directed the petitioner to explain how commissioning of part of the line has benefitted the beneficiaries and why the date of commercial operation of the entire asset should not be considered as 1.1.2013. The petitioner was further directed to submit the reasons for the cost over-run in case of some assets by 7.12.2013, on affidavit, with a copy to the respondents.

7. Subject to the above, the Commission reserved the order in the matter.

By the order of the Commission,

sd/-
(T. Rout)
Chief (Law)

